

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**CP/310/00129/2017 in OA/310/00704/2013**

**Dated Friday the 3<sup>rd</sup> day of August Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)  
&  
HON'BLE MR. P. MADHAVAN, Member (J)**

1.M.Pachaimuthu,  
2.S.Ranganathan,  
3.M.Murugesan,  
4.P.Kaliamoorthy,  
5.V.Udaya Kumar,  
6.N.Adhimalam,  
7.M.Govindasamy,  
8.S.Ganapathy,  
9.V.Annadurai,  
10.K.Navappan,  
11.P.Anbalagan,  
12.M.Marimuthu,  
13.K.Soundara Rajan,  
14.A.Baskar,  
15.K.Ramachandiran,  
16.K.Kitchanamoorthy,  
17.S.Elangovan,  
18.D.Souganandam,  
19.S.Ganapathy,  
20.D.Pavadirayan,  
21.V.Zivagane. ....Applicants/Applicants

By Advocate M/s. V.Ajayakumar

Vs

1.Dr. S. Sundaravadiel, IAS,  
The Secretary to Government,  
Department of Personnel & Administrative Reforms,  
Chief Secretariat, Puducherry.

2.Thiru. L. Kumar, Director,  
Education Department,  
Puducherry.

3.Thiru Col. S. K. Gupta,  
Group Commander, NCC,  
Group Headquarters, Lawspet,  
Puducherry. ....Respondents/Respondents

By Advocate Mr. R. Syed Mustafa

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. This CP has been filed by the applicant in OA 704/2013 against the respondents alleging wilful disobedience of the order of this Tribunal dt. 23.11.2016. Notices were issued to the respondents.

2. When the matter is taken up for hearing, learned counsel for respondents produces a copy of the order dt. 14.12.2017 passed in compliance of the order of this Tribunal dt.23.11.2016. Learned counsel for contempt petitioner acknowledges receipt of a copy thereof and submits that the applicant was not satisfied with the order. However, he would wish to withdraw this CP with liberty to file a fresh OA. Necessary endorsement has been made in the CP records to this effect.

3. Accordingly, CP is dismissed as withdrawn. Notices are discharged.

**(P. Madhavan)  
Member(J)**

SKSI

**03.08.2018**

**(R.Ramanujam)  
Member(A)**